

SLP(C)No. 8332-8333 OF 2001

ITEM No.MM-B

Court No. 1

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) Nos.8332-8333/2001

(From the judgement and order dated 25/10/1999 in WA 884/92
of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEV. CORPN.

Petitioner (s)

VERSUS

SAROJINI AMMA AND ANR.

Respondent (s)

(With prayer for interim relief)

Date : 19/03/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. G. Prakash,Adv.

For Respondent (s) Mr. E.M.S. Anam,Adv.

UPON being mentioned by the counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....J

Adjourned for two weeks.

(T.I. Rajput)
Court Master

(Shelly Sengupta)
Court Master

N.B.: The matter is stated to be listed as Item No. 237
for 1st April, 2002 in AL 1759.@@
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